

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**S.Tax Misc.Application No.75015 of 2020
&
S.Tax Appeal No.77075 of 2019**

[Arising out of Order-in-Appeal No.270/SKS/Bol/ST/2018-19 dated 13.08.2018 passed by the Additional Director General (Taxpayer Service), Central Excise, Customs & Service Tax, Kolkata Zonal Unit]

M/s A.K.Refrigeration

Secon Lane, M.K.Plot, Benachity, Dist.-Burdwan Paschim, Durgapur

Appellant

VERSUS

CGST & Excise, Bolpur

15/1, Strand Road, Kolkata-700001

Respondent

APPEARANCE :

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...75177/2020
FINAL ORDER NO...75224/2020**

DATE OF HEARING : 03.02.2020

DATE OF DECISION : 03.02.2020

PER P.K.CHOUDHARY :

The appellant has filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, praying for withdrawal of their appeal. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous Application is also disposed off.

(Dictated and pronounced in the open court)

**(S.S.Garg)
Member (Judicial)**

**(P.V.Subba Rao)
Member (Technical)**